

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No. 16/(MAH)/2015
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

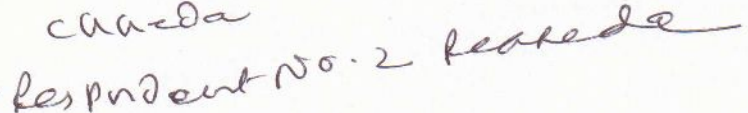

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.09.2016

NAME OF THE PARTIES: M/s. Integrated Master Securities Pvt. Ltd.
V/s.
M/s. Satish Chand Goyal

SECTION OF THE COMPANIES ACT: 58-59 of the Companies Act, 1956.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|------|-------------|-----------|
|--------|------|-------------|-----------|

| | | | |
|----|------------------------|---|--|
| 5. | Satishchanda Goyal. | Adv. Ramesh Chheda for Respondent No. 2 |  |
| 5. | Vikas-Shinde | Chheda for the Petitioner |  |

Order

CP. No. 16/58-59/CLB/MB/MAH/2015

One Advocate namely Ramesh Chheda, stated before this Bench that the copy of Petition is not served on R-1, but whereas on verification of the record it has been noticed R-1 already filed Reply to the Company Petition filed by the Petitioner, therefore, there cannot be any occasion to the Respondent to file another reply or objections to the Company Petition, in

view of the same, the Petitioner is hereby directed to file Rejoinder, if any, within two weeks hereafter.

g The Advocate above mentioned is serious of appearing on behalf of the R-1, he shall file Vakalatnama on behalf of them by next date of hearing, or else, this Advocate will not be permitted on next date of hearing to make representation on behalf of R-1.

Mr. Ramesh Chheda, Advocate further stated that ~~the~~ what all stated by him before this Bench *in* on the instructions given by R-1.

List this matter for hearing on 03.10.2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

M. K. SHRAWAT
Member (Judicial)